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BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 168/2025/EZ

BITTU BISWAKARMA

.....APPLICANT(S)

VERSUS

CENTRAL POLLUTION CONTROL BOARD &
ORS.

.....RESPONDENT(S)

REPORT ON BEHALF OF RESPONDENT NO. 03, i.e.
THE WEST BENGAL POLLUTION CONTROL
BOARD.

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Filed by

Sibojyoti Chakrabarti

SIBOJYOTI CHAKRABORTI
ADVOCATE

BEFORE THE NATIONAL GREEN TRIBUNAL
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REPORT ON BEHALF OF RESPONDENT NO. 03, i.e.
THE WEST BENGAL POLLUTION CONTROL
BOARD.

Most Respectfully Sheweth

I, Sri Swarup Kumar Mandal, son of Sri Barendra Mandal, aged about 57 years, by Religion - Hindu, by Occupation-Service, working for gain at West Bengal Pollution Control Board, having office at 10A, Block- LA, Sector- III, Bidhannagar, Kolkata - 700 106, do hereby solemnly declare and say as follows:-

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01. That, I am the Chief Engineer, West Bengal Pollution Control Board (hereinafter will be referred to as the `State Board`) and I am well acquainted with the facts and circumstances of the case.

I have been duly authorized by the Respondent No. 03, to affirm this Affidavit on its behalf and as such, I am competent to do so.

02. That, this affidavit is being affirmed in pursuant to the order passed by this Hon'ble Tribunal dated 07.04.2026.

03. That, in compliance to the order passed by the Hon'ble Tribunal dated 07.04.2026, the alleged three units namely, M/s. Raja Bricks, M/s. G.M.B. Bricks Field and M/s. G.R.C. Brick Field were inspected on 20.04.2026 and were called for hearing on 12.05.2026 by the State Board.

04. That, in the said hearing, Advocate Shri Bitun Sarkar appeared on behalf of the three brickfields and submitted that M/s. Raja Bricks, located at Vill. Jayrampur, P.O. & P.S. Barabani, Dist.-Paschim Bardhaman-713334, and M/s. G.M.B. Bricks Field, located at Vill & P.O.- Bhanora, P.S.- Barabani, Dist.-Paschim Bardhaman-713334, were not in operation for a long time, but they have re-started their operation from October, 2025. They

18 MAY 2026

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had earlier applied for Consent to Operate from the State Board which were valid upto 04.06.2023 and 16.12.2023 and thereafter applied for renewal of Consent to Operate on 11.12.2025, and subsequently obtained it on 12.12.2025.

05. That, in the said hearing, Advocate Shri Bitun Sarkar further submitted that M/s. G.R.C. Bricks Field, Vill. & P.O. Bhanora, P.S. Barabani, Dist.- Paschim Bardhaman-713334 has not obtained Consent to Operate from the State Board.

06. That, the State Board vide Memo dated 15.05.2026, issued the following directions upon the said M/s. Raja Bricks and M/s. G.M.B. Bricks Field :

- (a) The unit shall immediately install permanent ladder and platform with the stack of the brick kiln.
- (b) The unit shall develop multi-layer green belt of 10 mts. width along the periphery of brick fields leaving two 10 mtrs. wide gaps in the boundary for entry and exit of materials and vehicles. A 3mtrs. high wall shall be constructed on the sides where land is not available for green belt development to prevent fugitive dust emission.

18 MAY 2026

×



- (c) The unit shall cover coal and soil/ Brick Earth crushing area including conveyor belts to prevent dust emission due to crushing activities.
- (d) The unit shall operate water sprinkling system on regular basis for controlling internal road dust emissions.
- (e) The unit shall use fly ash as raw materials from the nearest Thermal Power Plant.
- (f) The unit shall submit a penalty amounting to Rs. 1,00,000/- (Rupees One Lakh only) within 10 days from date of issuance of the direction.
07. That, the following directions were issued by the State Board vide Memo dated 15.05.2026 upon M/s. G.R.C. Bricks Field:
- (i) The unit shall not operate without obtaining Consent to Operate from the State Board.
- (ii) The unit shall submit a penalty amounting to Rs. 1,50,000/- (Rupees One Lakh Fifty Thousand only) within 10 days from date of issuance of the direction.

Copy of Directions issued by the State Board are annexed herewith and collectively marked with letter "R(colly)".

18 MAY 2026

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08. It is therefore respectfully prayed that Hon'ble Tribunal may pass such order/orders as it deems fit and proper in the interest of justice.

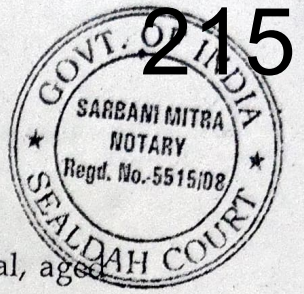
Identified by me
 Sibajyoti Chakrabarti
 Advocate
 W.B.P.S.

Swarup Kumar Mansel
 DEPONENT

18 MAY 2026

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VERIFICATION



I, Sri Swarup Kumar Mandal, son of Sri Barendra Mandal, aged about 57 years, by Religion - Hindu, by Occupation-Service, working for gain at West Bengal Pollution Control Board, having office at 10A, Block- LA, Sector- III, Bidhannagar, Kolkata - 700 106, do hereby solemnly declare and say as follows:-

1. That, I am the Chief Engineer, West Bengal Pollution Control Board and I am well acquainted with the facts and circumstances of the instant Original Application.
2. That, the statements made in paragraph 1 of this affidavit is true to my knowledge and belief.
3. That, the statements made in paragraphs 2 to 7 of this affidavit are my information derived from the records available in the office of the State Board which I verily believe to be true and the rest are my respectful submission before this Hon'ble Tribunal.

Sibojyoti Chakrabarti
Identified and corrected by me
Advocate
WBPCB *R N e*

Swarup Kumar Mandal
DEPONENT

Solemnly Affirmed &
Declared Before Me
On Identification By

Sarbani Mitra
SARBANI MITRA
NOTARY
Regd. No. - 5515/08
Mob. - 8777303277

18 MAY 2026

X

Annexure - 216



LIFE
Lifestyle for
Environment

WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)
Paribesh Bhawan, 10A, Block - LA, Sector 110, Bidhannagar
Kolkata - 700 106, Ph. No.: 033-2202-3000
Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in



Memo No.

-WPBA/Org(BWN)/Cont(812)/2025

Date: /05/2026

DIRECTION

WHEREAS, M/s. Raja Bricks (hereinafter referred to as the unit) located at Plot Nos. 80, 87, 115, 126. JL no. 41, Mouza & Vill.-Joyramdanga, P.O & P.S.-Barabani, Dist.-Paschim Bardhaman, Pin-713334 was inspected by the **West Bengal Pollution Control Board** (hereinafter referred to as the State Board) official on 20/04/2026 and the following observations were made by the inspecting official:-

- The unit has installed 01 no. Soil Crusher, 01 no. Coal Crusher, 01 no. Pug Mill, Brick Klin and permanent stack of height 30 mtr. The unit has not installed permanent ladder & platform with the stack. Sampling porthole was found in the stack.
- The unit has adopted natural Zig Zag technology for the brick kiln. Boundary wall was found in some portion of the periphery of the unit. No such emission from the stack was visible during inspection. Water was used only for preparation of green kaccha bricks and there was no industrial waste water discharge. Domestic waste water was discharged through septic tank to panchayat drain.
- As informed by the unit representative, water sprinkling is done on the internal roads by water tanker. However, due to hot dry season, internal roads were found dry and dusty during inspection.
- During inspection the unit has reported that year of commissioning of the unit was August 2001.

AND WHEREAS, the Consent to Operate of the unit is valid upto 30/11/2035.

AND WHEREAS, it is to mention that Hon'ble National Green Tribunal (NGT) passed an order on 07.04.2026 in connection with O.A. No. 168/2025/EZ directing the State Board to impose environmental compensation on the unit for past violations.

AND WHEREAS, the unit was called for a hearing on 12.05.2026 at the Head office of the Board. Shri Bitun Sarkar, Advocate on behalf of the unit appeared in the hearing and submitted that the unit was not operated for a long time and the unit has restarted its operation in October,2025. He stated that earlier Consent to Operate of the State Board was valid upto 04.06.2023 and thereafter they had applied for renewal of CTO on 11.12.2025 and subsequently CTO has been obtained on 12.12.2025.

AND WHEREAS, Hon'ble NGT had issued an order dated 29.03.2016 in connection with O.A. No. 2/2015/EZ fixing penalty of Rs. 1,00,000/- (Rupees one lakh) for those brick kilns who had Consent to Operate initially but did not renew after the terms had expired.

NOW THEREFORE, considering the above, **M/s. Raja Bricks** located at Plot Nos. 80, 87, 115, 126. JL no. 41, Mouza & Vill.-Joyramdanga, P.O & P.S.-Barabani, Dist.-Paschim Bardhaman, Pin-713334 is hereby directed as follows:-

1. **That,** the unit shall immediately install permanent ladder and platform with the stack of the brick kiln.
2. **That,** the unit shall develop multi-layer green belt of 10 mtrs. width along the periphery of brick fields leaving two 10 mtrs. wide gaps in the boundary for entry and exit of materials and vehicles. A 3 mtrs. high wall shall be constructed on the sides where land is not available for green belt development to prevent fugitive dust emission.



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3. **That**, the unit shall cover Coal and Soil/Brick Earth crushing area including conveyor belts to prevent dust emission due to crushing activities.
4. **That**, the unit shall operate water sprinkling system on regular basis for controlling internal road dust emissions.
5. **That**, the unit shall use fly ash as raw materials from the nearest Thermal Power Plant.
6. **That**, the unit shall submit a penalty amounting to **Rs. 1,00,000/-** (Rupees one lakh) only within ten (10) days from the date of issuance of this direction, by Demand Draft in favour of **WEST BENGAL POLLUTION CONTROL BOARD** payable at Kolkata for operating the brick kiln violating the environmental norms, in line with the order of Hon'ble NGT.

The Environmental Engineer & In-charge, Asansol Regional Office of the State Board is requested to keep a strict vigil on the unit. If the unit is found to be non-complying with the Board's direction, the Board will take strict regulatory action against the unit.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.

By Order,

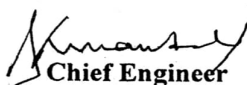
Sd/-
Chief Engineer
(Operation & Execution)
West Bengal Pollution Control Board

Memo No. 361(4) -WPBA/Org(BWN)/Cont(812)/2025

Date: 15/05/2026

Copy forwarded for information and necessary action to:-

1. M/s. Raja Bricks, Plot Nos. 80, 87, 115, 126. JL no. 41, Mouza & Vill.-Joyramdanga, P.O & P.S.-Barabani, Dist.-Paschim Bardhaman, Pin-713334
2. The Chief Engineer, Planning & EIM Cell, WBPCB
3. The Senior Law Officer, WBPCB
4. Smt. Pausali Mukherjee, Special Law Officer (NGT), WBPCB
5. The Environmental Engineer & In-charge, Asansol Regional Office, WBPCB
6. The Finance & Accounts Manager, WBPCB
7. T.A. to the Member Secretary, WBPCB
8. P.A. to the Chairman, WBPCB
9. Technical Cell, WBPCB for updating the website
10. Environment Officer- Communication, WBPCB – for circulation through float file
11. Guard file of O & E Cell


Chief Engineer
(Operation & Execution)
West Bengal Pollution Control Board



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WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)
Paribesh Bhawan, 10A, Block – LA, Sector III, Bidhannagar
Kolkata – 700 106, Ph. No.: 033-2202-3000
Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in



Memo No.

-WPBA/Org(BWN)/Cont(810)/2025

Date: /05/2026

DIRECTION

WHEREAS, M/s. GMB Bricks Field (hereinafter referred to as the unit) located at Plot Nos. 490, 566, 625, 637, 659, J.L No.-44, Vill & P.O.-Bhanora, P.S.-Barabani, Dist.-Paschim Bardhaman, Pin-713334 was inspected by the **West Bengal Pollution Control Board** (hereinafter referred to as the State Board) official on 20/04/2026 and the following observations were made by the inspecting official:-

- The unit has installed 01 no. Soil Crusher, 01 no. Coal Crusher, Brick Klin and permanent stack of height 30 mtr. The unit has not installed permanent ladder & platform with the stack. Sampling porthole was found in the stack.
- The unit has adopted natural Zig Zag technology for the brick kiln. Boundary wall was found in some portion of the periphery of the unit. No such emission from the stack was visible during inspection. Water was used only for preparation of green kaccha bricks and there was no industrial waste water discharge. Domestic waste water was discharged through septic tank to panchayat drain.
- As informed by the unit representative, water sprinkling is done on the internal roads by water tanker. However, due to hot dry season, internal roads were found dry and dusty during inspection.
- During inspection the unit has reported that year of commissioning of the unit was November,2000.

AND WHEREAS, the Consent to Operate of the unit is valid upto 30/11/2035.

AND WHEREAS, it is to mention that Hon'ble National Green Tribunal (NGT) passed an order on 07.04.2026 in connection with O.A. No. 168/2025/EZ directing the State Board to impose environmental compensation on the unit for past violations.

AND WHEREAS, the unit was called for a hearing on 12.05.2026 at the Head office of the Board. Shri Bitun Sarkar, Advocate on behalf of the unit appeared in the hearing and submitted that the unit was not operated for a long time and the unit has restarted its operation in October,2025. He stated that earlier Consent to Operate of the State Board was valid upto 16.12.2023 and thereafter they had applied for renewal of CTO on 11.12.2025 and subsequently CTO has been obtained on 12.12.2025.

AND WHEREAS, Hon'ble NGT had issued an order dated 29.03.2016 in connection with O.A. No. 2/2015/EZ fixing penalty of Rs. 1,00,000/- (Rupees one lakh) for those brick kilns who had Consent to Operate initially but did not renew after the terms had expired.

NOW THEREFORE, considering the above, **M/s. GMB Bricks Field** located at Plot Nos. 490, 566, 625, 637, 659, J.L No.-44, Vill & P.O.-Bhanora, P.S.-Barabani, Dist.-Paschim Bardhaman, Pin-713334 is hereby directed as follows:-

1. **That,** the unit shall immediately install permanent ladder and platform with the stack of the brick kiln.
2. **That,** the unit shall develop multi-layer green belt of 10 mtrs. width along the periphery of brick fields leaving two 10 mtrs. wide gaps in the boundary for entry and exit of materials and vehicles. A 3 mtrs. high wall shall be constructed on the sides where land is not available for green belt development to prevent fugitive dust emission.



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3. **That**, the unit shall cover Coal and Soil/Brick Earth crushing area including conveyor belts to prevent dust emission due to crushing activities.
4. **That**, the unit shall operate water sprinkling system on regular basis for controlling internal road dust emissions.
5. **That**, the unit shall use fly ash as raw materials from the nearest Thermal Power Plant.
6. **That**, the unit shall submit a penalty amounting to **Rs. 1,00,000/-** (Rupees one lakh) only within ten (10) days from the date of issuance of this direction, by Demand Draft in favour of **WEST BENGAL POLLUTION CONTROL BOARD** payable at Kolkata for operating the brick kiln violating the environmental norms, in line with the order of Hon'ble NGT.

The Environmental Engineer & In-charge, Asansol Regional Office of the State Board is requested to keep a strict vigil on the unit. If the unit is found to be non-complying with the Board's direction, the Board will take strict regulatory action against the unit.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.

By Order,

Sd/-
Chief Engineer
(Operation & Execution)
West Bengal Pollution Control Board

Memo No. 359(4) -WPBA/Org(BWN)/Cont(810)/2025

Date: 15/05/2026

Copy forwarded for information and necessary action to:-

1. M/s. GMB Bricks Field, Plot Nos. 490, 566, 625, 637, 659, J.L No.-44, Vill & P.O.-Bhanora, P.S.-Barabani, Dist.-Paschim Bardhaman, Pin-713334
2. The Chief Engineer, Planning & EIM Cell, WBPCB
3. The Senior Law Officer, WBPCB
- ✓ 4. Smt. Pausali Mukherjee, Special Law Officer (NGT), WBPCB
5. The Environmental Engineer & In-charge, Asansol Regional Office, WBPCB
6. The Finance & Accounts Manager, WBPCB
7. T.A. to the Member Secretary, WBPCB
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9. Technical Cell, WBPCB for updating the website
10. Environment Officer- Communication, WBPCB – for circulation through float file
11. Guard file of O & E Cell


Chief Engineer
(Operation & Execution)
West Bengal Pollution Control Board



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WEST BENGAL POLLUTION CONTROL BOARD

(Department of Environment, Government of West Bengal)
Paribesh Bhawan, 10A, Block - LA, Sector III, Bidhannagar
Kolkata - 700 106, Ph. No.: 033-2202-3000
Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in



Memo No.

-WPBA/Org(BWN)/Cont(874)/2026

Date: /05/2026

DIRECTION

WHEREAS, M/s. GRC Brick Field (hereinafter referred to as the unit) located at Plot No.-484, JL No.-44, Vill & P.O.-Bhanora, P.S.-Barabani, Dist.-Paschim Bardhaman, Pin-713334 was inspected by the West Bengal Pollution Control Board (hereinafter referred to as the State Board) official on 20/04/2026 and the following observations were made by the inspecting official:-

- The unit has installed 01 no. Soil Crusher, 01 no. Coal Crusher, Brick Klin and permanent stack of height 30 mtr. with ID Fan. The unit has not installed permanent ladder & platform with the stack.
- The unit has adopted natural Zig Zag technology for the brick kiln. Boundary wall was found in some portion of the periphery of the unit. Emission from the stack was visible during inspection. Water was used only for preparation of green kaccha bricks and there was no industrial waste water discharge. Domestic waste water was discharged through septic tank to panchayat drain.
- As informed by the unit representative, water sprinkling is done on the internal roads by water tanker. However, due to hot dry season, internal roads were found dry and dusty during inspection.
- The unit had applied for Consent to Operate on 05.02.2026 which was auto rejected as the unit had not replied within 30 days. The unit was found operational without obtaining CTO from the State Board.

AND WHEREAS, it is to mention that Hon'ble National Green Tribunal (NGT) passed an order on 07.04.2026 in connection with O.A. No. 168/2025/EZ directing the State Board to impose environmental compensation on the unit for past violations.

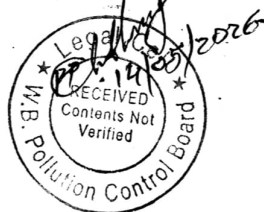
AND WHEREAS, the unit was called for a hearing on 12.05.2026 at the Head office of the Board. Shri Bitun Sarkar, Advocate on behalf of the unit appeared in the hearing and confirmed that the unit has not obtained Consent to Operate from the State Board.

AND WHEREAS, Hon'ble NGT had issued an order dated 29.03.2016 in connection with O.A. No. 2/2015/EZ fixing penalty of Rs. 1,50,000/- (Rupees one lakh fifty thousand) for those brick kilns who are operating without having Consent to Operate.

NOW THEREFORE, considering the above, M/s. GRC Brick Field located at Plot No.-484, JL No.-44, Vill & P.O.-Bhanora, P.S.-Barabani, Dist.-Paschim Bardhaman, Pin-713334 is hereby directed as follows:-

1. That, the unit shall not operate without obtaining Consent to Operate from the State Board.
2. That, the unit shall submit a penalty amounting to Rs. 1,50,000/- (Rupees one lakh fifty thousand)) only within ten (10) days from the date of issuance of this direction, by Demand Draft in favour of WEST BENGAL POLLUTION CONTROL BOARD payable at Kolkata for operating the brick kiln violating the environmental norms, in line with the order of Hon'ble NGT.

The Environmental Engineer & In-charge, Asansol Regional Office of the State Board is requested to oversee the compliance of Board's direction.



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This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.

By Order,

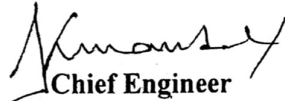
Sd/-
Chief Engineer
(Operation & Execution)
West Bengal Pollution Control Board

Memo No. 360(4) -WPBA/Org(BWN)/Cont(874)/2025

Date: 15/05/2026

Copy forwarded for information and necessary action to:-

1. M/s. GRC Brick Field, Plot No.-484, JL No.-44, Vill & P.O.-Bhanora, P.S.-Barabani, Dist.-Paschim Bardhaman, Pin-713334
2. The Chief Engineer, Planning & EIM Cell, WBPCB
3. The Senior Law Officer, WBPCB
- ✓ 4. Smt. Pausali Mukherjee, Special Law Officer (NGT), WBPCB
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15-05-2026
Chief Engineer
(Operation & Execution)
West Bengal Pollution Control Board

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 168/2025/EZ

BITTU BISWAKARMA

.....APPLICANT(S)

VERSUS

CENTRAL POLLUTION CONTROL BOARD &
ORS.

.....RESPONDENT(S)

REPORT ON BEHALF OF RESPONDENT NO. 03, i.e.
THE WEST BENGAL POLLUTION CONTROL
BOARD.

SIBOJYOTI CHAKRABORTI
ADVOCATE